

implementation of rural water supply schemes. An interim report submitted by the Board is under consideration of the Government.

Special Investigation Divisions have been set up in the States with 100 per cent Central subsidy for a rapid assessment of the rural water supply problem in each State, especially in the difficult and scarcity areas.

More recently a Coordination Committee for rural water supply under the Chairmanship of the Member, Planning Commission, has been constituted to consider all aspects of current rural water supply programmes and to make recommendations on policy and procedure to be followed for a more effective implementation of the rural water supply programmes and utilization of the allotments in full during the Third Plan period.

(b) and (c). The Rajasthan Government have agreed to the recommendation regarding the interchange of officers between the Central Public Health Engineering Organisation and the State Public Health Engineering Department subject to the condition that it could be given effect to only when a separate Public Health Engineering Department is constituted. Information in respect of other recommendations is being collected from the State Government and will be laid on the Table of the Sabha when received.

#### Estate Duty

**2213. Shrimati Laxmi Bai:** Will the Minister of Finance be pleased to state:

(a) the number of cases in which Estate Duty has been realised at the rate of 50 per cent of the value of the estate since 1960; and

(b) the total amount collected during that period?

**The Minister of Finance (Shri T. T. Krishnamachari):** The requisite information is as under:

(a) the question does not arise as the maximum rate applicable for the levy of estate duty is 40 per cent.

(b) Rs. 15,97,63,000 as under:—

1960-61—Rs. 2,90,74,000

1961-62—Rs. 4,25,89,000

1962-63—Rs. 3,98,00,000

1963-64—Rs. 4,83,00,000.

(Provisional).

#### Prosecutions under Companies Act

**2214. Shri V. B. Gandhi:** Will the Minister of Finance be pleased to state:

(a) the number of prosecution cases filed annually since the enforcement of the Companies Act, 1956;

(b) how many of the companies involved in these prosecution cases had authorised capital below one lakh, five lakhs, ten lakhs and above ten lakh rupees; and

(c) how many of them were acquitted or discharged together with the details as to authorised capital as above of the companies?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) to (c).

	No. of prosecution cases filed.	No. of companies involved.	No. of companies acquitted.
1956-57	572	165	52
1957-58	1305	235	156
1958-59	2498	631	166
1959-60	5252	1043	148
1960-61	6272	1220	217
1961-62	3990	902	253
1962-63	3687	983	122

Information regarding the break-up of the companies according to their authorised capital is not available.

**Amount Sanctioned to U.P. For D.Pa.**

**2215.** {  
Shri Dhaon:  
Shri B. P. Yadava:  
Shri Bishanchander Seth:  
Shri Yashpal Singh:

Will the Minister of Works, Housing and Rehabilitation be pleased to state:

(a) whether Government have sanctioned any amount to U.P. Government to enable them to subsidise the wages of East Pakistan displaced persons in Rajapur and Kashijot colonies working at the "Test Works" in Payagpur area in Bahraich District; and

(b) if so, the details thereof?

**The Deputy Minister in the Ministry of Works, Housing and Rehabilitation (Shri P. S. Naskar):** (a) Yes. A sum of Rs. 20,000 has been sanctioned.

(b) The subsidy has been sanctioned for 126 displaced families at the rate limited to Rs. 20 per family per month for a period not exceeding 8 months.

**Accountant General, U.P.**

**2216. Shri Vishwa Nath Pandey:** Will the Minister of Finance be pleased to state:

(a) the number of persons of all categories working under the Accountant General, Uttar Pradesh at present; and

(b) the number of employees provided with family quarters till the end of January, 1964?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) and (b). The information is being collected and will be laid on the Table of the House when available.

**Development of Ayurveda**

**2217. Shri Vishwa Nath Pandey:** Will the Minister of Health be pleased to state:

(a) the amount allocated by Central Government for the development of Ayurveda in Uttar Pradesh during the Third Plan period; and

(b) the amount spent so far?

**The Minister of Health (Dr. Sushila Nayar):** (a) and (b): A sum of Rs. 99.65 lakhs was allotted to Uttar Pradesh in the Third Plan for the development of Indigenous Systems of Medicine including ayurveda. The Central assistance to the State Gov-

ernment, in this regard, is released through Ways and Means Advances and the amount drawn by the State Government for the development of ayurveda is not known. However, the State Government has reported that during the first three years of the Third Plan, the Central Government had allocated a total sum of Rs. 11,28,900 and that an amount of Rs. 8,82,631 had so far been spent on the development of ayurveda in Uttar Pradesh.

In addition to the above the Central Government has been giving direct grants to the following institutions for implementation of schemes as indicated below :—

Institutions	Scheme	Amount given so far
(1) Banaras Hindu University, Varanasi.	(i) Continuation of research	Rs. 50,778
	(ii) Post Graduate-cum-Research Centre in Ayurveda.	Rs. 3,00,000
2 Gurukul Kangri, Hardwar	Survey of medicinal plants	Rs. 1,84,550
<b>Total :</b>		<b>Rs. 5,35,328</b>

**सामाजिक सुरक्षा**

२२१८. { श्री सिद्धेश्वर प्रसाद :  
श्री दी० चं० शर्मा :

क्या वित्त मंत्री १३ फरवरी, १९६४ के तारांकित प्रश्न संख्या ७४ के उत्तर के संबंध में यह बताने की कृपा करेंगे कि :

(क) क्या सामाजिक सुरक्षा की व्यवस्था से संबंध रखने वाली दूसरी समस्याओं पर विचार किया जा चुका है ;

(ख) यदि हां, तो उनका ब्यौरा क्या है ; और

(ग) उन्हें कब तक और किस रूप में कार्यान्वित किया जाएगा ?

**वित्त मंत्री (श्री ति० त० कृष्णमाचारी) :**

(क) जी नहीं। कुछ और उपायों पर विचार किया जा रहा है।